

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.3011 of 2020

1. Arjun Prasad @ Arjun Prasad Gupta
2. Anil Kumar @ Anil Ram @ Fekhan Petitioners
Versus
The State of JharkhandOpposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. Manoj Kr. No.2, Advocate
For the State : Mr. Arup Kr. Dey, A.P.P

Order No.02 Dated- 09.09.2020

Heard the parties through video conferencing.

Apprehending their arrest in connection with Sadar (Satbarwa) P.S. Case No.98 of 2016 instituted under Sections 147, 224, 323, 325, 341 and 353 of the Indian Penal Code and Section 47 (a) of the Excise Act, the petitioners have moved this Court for grant of privileges of anticipatory bail.

Mr. Manoj Kr. No.2- learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel appearing for the petitioners submits that the allegation against the petitioners is that the petitioners were engaged in running illegal business of country-made liquor and altogether 65 pouches of country-made liquor of 200 ml each were recovered from the shop of the co-accused. It is submitted that the allegation against the petitioners is false. Drawing attention of this Court towards para-11 of the instant anticipatory bail application, learned counsel for the petitioners submits that the petitioners have no criminal antecedent. It is lastly submitted that the petitioners are ready and willing to co-operate with the investigation of the case and to furnish sufficient security including cash security. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned A.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioners. Accordingly, the petitioners are directed to surrender in the Court of learned Chief Judicial Magistrate, Palamau at Daltonganj within four weeks from today and in the event of their arrest or surrendering, they will be enlarged on bail on depositing **Rs.2,000/-(Rupees two thousand) each as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Palamau at Daltonganj in connection with Sadar (Satbarwa) P.S. Case No.98 of 2016 **with the condition that they will cooperate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish their mobile number and photocopy of the Aadhar Card with an undertaking that they will not change their mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)